

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1186 OF 2002  
ALLAHABAD THIS THE 20ST DAY OF JANUARY,2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.  
HON'BLE MAJ GEN. K.K. SRIVASTAVA, A.M.

Diwan Singh,  
Son of Shri Udai Singh,  
Working as Painter Grade-II,  
Under Section Engineer (P.W.),  
Northern Railway,  
Chunar.

..... Applicant

(By Advocate Sri Sudama Ram) : Absent)

**Versus**

1. Union of India,  
through the General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. The Divisional Railway Manager (P),  
Northern Railway,  
Nawab Yusuf Road,  
Allahabad.

3. The Divisional Superintending Engineer (C),  
Northern Railway, D.R.M.'s Office,  
Nawab Yusuf Road,  
Allahabad.

..... Respondents

(BY Advocate Shri Hari Ashok Kumar : Absent)

ORDER

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.

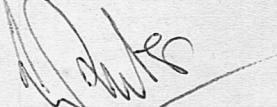
By order dated 21.10.02 this Tribunal noticed that the applicant has already been granted relief no.1. Thus, the main grievance of the applicant for promotion and seniority has already been granted. The only relief, <sup>left for adjucication</sup> according to him, is relief no.2 regarding payment of arrears and difference of salary e.t.c. For this part it appears that the applicant filed representations dated 28.08.01 and 22.12.01 but the representations have not been decided and are still pending. No CA has been filed inspite of several <sup>opportunities</sup> ~~time~~ was granted to respondents. In the facts and

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circumstances and in our opinion, the ends of justice shall be better served if respondents are directed to consider and decide the representations of the applicant by a reasoned order within a specified time.

2. The O.A. is accordingly disposed of finally with a direction to respondents to consider and decide the representations dated 28.8.2001 and 22.12.2001 as stated in paragraph 4.5. of the Original Application. The representations shall be decided by a reasoned and detailed order within a period of three months. To avoid delay it shall be open to the applicant to file copies of the representations alongwith copy of this order before the competent authority.

3. There will be no order as to costs.



Member-A



Vice-Chairman

/Neelam/